

SUPREME COURT OF INDIA

Shailendra Kumar

Vs.

State of Delhi

Crl.A.No.39 of 2000

(G. B. Pattanaik and U. C. Banerjee, JJ.)

13.01.2000

ORDER

1. Leave granted.

2. This is a petition for being released on bail while the appellant-applicant's appeal against his conviction under Sections 304-B and 498-A, I.P.C. is pending in the High Court of Delhi. The appellant-applicant has been sentenced to 7 years rigorous imprisonment under Section 304-B and two years rigorous imprisonment under Section 498-A, I.P.C.

3. Having heard the learned counsel for the parties and taking into account the fact that the appellant-applicant is in custody for more than three years and there is no likelihood of appeal being heard early, we direct that the appellant-applicant be released on bail to the satisfaction of the Additional Sessions Judge, New Delhi.

4. The appeal stands allowed accordingly.

Appeal allowed.